

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

OA No. 75 of 2003

Monday, this the 3rd day of February, 2003

CORAM

HON'BLE MR. A.V. HARIDASAN, VICE CHAIRMAN
HON'BLE MR. T.N.T. NAYAR, ADMINISTRATIVE MEMBER

1. K.S. Thilakan,
Postman,
Mattancherry Post Office,
Mattancherry.Applicant

[By Advocate Mr. K.G. Anil Babu]

Versus

1. The Union of India, represented by
the Secretary, Ministry of Communications,
Department of Posts, Sanchar Bhavan,
New Delhi.

2. The Senior Superintendent of Post Offices,
Ernakulam Division, Kochi-11

3. The Assistant Superintendent of Post Offices,
Kochi Sub Division, Kochi-1Respondents

[By Advocate Mr. K.R. Rajkumar, ACGSC]

The application having been heard on 3-2-2003, the
Tribunal on the same day delivered the following:

O R D E R

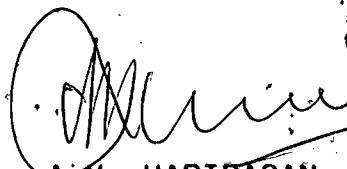
HON'BLE MR. A.V. HARIDASAN, VICE CHAIRMAN

After making submissions for quite sometime, learned
counsel of the applicant seeks permission to withdraw the
Original Application with liberty to move afresh in case any
adverse order is passed by the department. Granting that
liberty to the applicant, the Original Application is dismissed
as withdrawn. No costs.

Monday, this the 3rd day of February, 2003

T.N.T. NAYAR
ADMINISTRATIVE MEMBER

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A.V. HARIDASAN
VICE CHAIRMAN